- J. Director General of Employment and Training;
- 4. Directorate of Economic and Statistics, Ministry of Ag-i-culture;
- 5. Coffee Board, Tea Board, Rubber Board, and Coir Board;
- 6. Directorate of Marketing and Inspection;
- 7. Civil supplies Department of Central and State Govern menls;
- 8. Central Marine fisheries Resc'Cb Institute;
- 9. Forest Research Institute;
- 10. Indian Bureau of Mines;
- 11. Offices of the Coal Controller.

 Cement Controller and S'eel
 Controller;
- 12. Director General of Technval Development;
- 13. Economic Adviser's Offire, Ministry of Industrial Development;
- Ministry of Finance, Government of India and the Finance Department of the States;
- 15. Railway Board;
- 16. Post and Telegraphs Department;
- 17. Reserve Bank of India;
- 18. Director General of Commercial Intelligence and Statistics;
- Director General of Supplies and Disposals;
- 20. Central Statistical Organisation;
- 21. National Sample Survey Organisation;
- 22. Central Electricity Authority:
- 23. Central Water and Power Commission;
- 24. State Transport Corporations;
- 25. Department of Company Affairs;
- 26. Public Sector Corporations and Private Companies;
- 27. Municipal Corporations, municipalities and other local bodies, including village panchayats

- in the States and Union Terri_tories;
- 28. Ministry of Education;
- 29. Ministry of Health;
- 30. National Building Organisation.
- 31. Labour Bureau;
- 32. Textile Commissioner;
- 33. Development

Commissioner
Small Scale Industries;

34. Khadi and Village Indus'.nos

Central Government Employees Dis missed under Article 311 (2) (c) of the Constitution

2219. SHRI S. W. DHABE:
SHRI DINESH GOSWAMI:
SHRIMATI AMARJIT
KAUII: SHRIMATI AMBIKA
SONI. SHRI L. R. NAIK:
SHRI R. D. JAGTAP AVERGOANKAR:

Will the Minister of MOME AFFAIRS be pleased to state:

- (a) what is the number of the Cen tral Government employees who have been dismissed, removed or whose services were terminated under article 311 (2) (c) of the Constitution of India during the last three years;
- (b) how many of them have been reinstated in their former posts; and
- (c) how many cases out of them are under review?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI s. D. PATIL): (a) In the case of 71 employees orders of dismissal or removal from service were passed.

- (b) In the case of 62 employees, orders of re-instatement have been issued
- (c) In the case of 9 employees-, no review is called for.